

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION Nos. 9367 and 10268 OF 2020

W.P. No.9367 of 2020

Between:

Dr. Haseena Shaik, Aged about 38 years, W/o Dr. Mahesh Kumar M, R/o 8-2-609/M/1/A, Road no 10, Banjara Hills, Hyderabad -500034

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for Institutional category (MQ3) seats for the PGMED course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the PGMED course for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the PGMED course for the Institutional category (MQ3) seats for the academic year 2020-21, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI TARUN G. REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent Nos.2 and 3: SRI A. PRABHAKRA RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES[OPUC]

WRIT PETITION NO: 10268 OF 2020

Between:

Dr. Battini Akash, Aged about 28 years, S/o: B. Nagabhushanam R/o H.No. 5-4-59, Vivekananda Colony, Kamareddy, 503111

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for NRI category seats (MQ2) for the PGMED course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the PGMED course for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the PGMED course for the NRI category seats (MQ2) for the academic year 2020-21, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI TARUN G. REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent Nos.2 and 3: SRI A. PRABHAKRA RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES[OPUC]

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition Nos. 9367 and 10268 of 2020

COMMON ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Uwais Zubair Sait, learned counsel represents Mr. Tarun G.Reddy, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondents No.2 and 3.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petitions has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

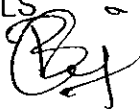
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SD/- V. KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to Sri Tarun G. Reddy, Advocate [OPUC]
2. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
3. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

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HIGH COURT

DATED:18/10/2024



COMMON ORDER

WRIT PETITION Nos. 9367 and 10268 OF 2020

**DISMISSING THE WRIT PETITIONS AS
INFRACTUOUS**

WITHOUT COSTS.

②
29/10/24
JK